

**BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL  
ZONE BENCH AT BHOPAL**

**O.A.No.250/2024(CZ)**

**IN MATTER OF:**

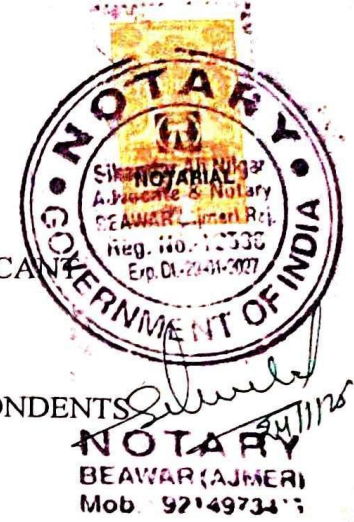
**DIGVIJAY SINGH CHOUHAN**

.....APPLICANT

**VERSUS**


**STATE OF RAJASTHAN & ORS.**

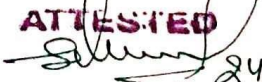
.....RESPONDENTS



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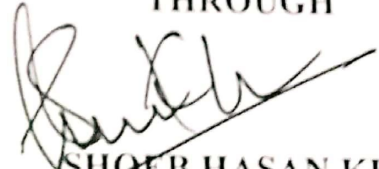
  
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 एवं जिला मजिस्ट्रेट, ब्यावर

**ATTESTED**  
  
 (Sikandar Ali Nigam)  
 Advocate & Notary  
 BEAWAR (AJMER) RAJ  
 Mob. 9214973411

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PLACE: JABALPUR  
DATE:

THROUGH



SHOEB HASAN KHAN

STANDING COUNSEL FOR STATE OF RAJASTHAN

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*Sikandar Ali Nilgar*  
24/11/25  
**NOTARY**  
BEAWAR (AJMER)  
Mob. 9214973415

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एन जिला मजिस्ट्रेट, व्यावर

**ATTESTED**

*Sikandar Ali Nilgar*  
24/11/25  
**Sikandar Ali Nilgar**  
Advocate & Notary  
BEAWAR (Ajmer) RAJ  
Mob 9214973415

**BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL**  
**ZONE BENCH AT BHOPAL**

**O.A.No.250/2024(CZ)**

**IN MATTER OF:**

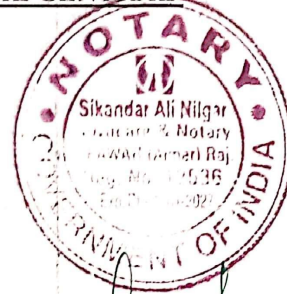
**DIGVIJAY SINGH CHOUHAN**

.....APPLICANT

**VERSUS**

**STATE OF RAJASTHAN & ORS.**

.....RESPONDENTS




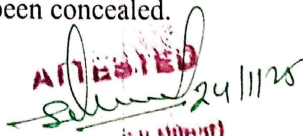
**NOTARY**  
**BEAWAR (AJMER)**  
 Mob. 9214973413

**JOINT COMMITTEE REPORT ON BEHALF OF DISTRICT**  
**COLLECTOR, BEAWAR IN COMPLIANCE TO THE ORDER**  
**DATED 26.11.2024 PASSED BY THE HON'BLE NATIONAL**  
**GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL.**

I, Mohan Lal Khatnawalia, S/o Shri Sevaram, R/o Beawar, Rajasthan, posted as Additional District Collector, Beawar, do hereby solemnly affirm and state as under:

1. That I am the Nodal Officer of the Joint Committee constituted by the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal, in compliance with the order dated 26.11.2024, and am fully conversant with the facts of the case.
2. That I state that the contents of this report have been drafted under my instructions and the information contained herein is true to my knowledge and belief. Nothing material has been concealed.

  
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**ATTESTED**  
  
 Sikandar Ali Nilgair  
 Advocate & Notary  
 BEAWAR (Ajmer) Raj  
 Mob. 9214973413

3. The Applicant has alleged that the mining lease granted to M/s Sun and Sand Propcon Pvt. Ltd. for Khasra No. 3569/3470 violates foundational environmental norms. The Applicant claims that the lease is in close proximity to Kundia Talaab, adversely affecting water quality and availability for irrigation purposes. It is further alleged that mining activities will lead to air pollution due to vehicular emissions and blasting operations, resulting in irreparable harm to agricultural lands and public health.
4. That the Hon'ble Tribunal vide order dated 26.11.2024 constituted a Joint Committee comprising the following members:
- Senior Scientist, Rajasthan State Pollution Control Board.
  - The District Collector, Beawar, Rajasthan or his representative not below the rank of Additional District Magistrate; and
  - Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Rajasthan

That the committee was directed to visit the site and submit a Fact-Finding Report on affidavit within four weeks with reference to the allegations made in the Original Application.

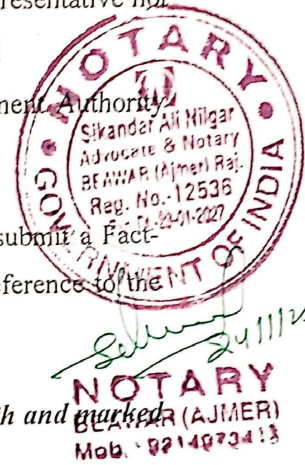
*Copy of the order dated 26.11.2024 is annexed herewith and marked as Annexure A/1.*

5. In compliance to order of Hon'ble NGT dated 26.11.2012, a joint committee consisting of the following officials of the concerned department was constituted:-

- a) Shri Kuldeep Singh Shekhawat, SDM, Masuda, nominee of District Collector, Beawar.

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Mob. 9214972413



- b) Dr. Kriti Sharma, Superintending Scientific Officer, Rajasthan State Pollution Control Board, Kishangarh.
- c) Mrs. Prerna Lamba, Senior Scientific Officer, State Environment Impact Assessment Authority (SEIAA), Rajasthan.
6. That consequently, the Joint Committee visited the site on 18.12.2024 at the mining lease area in question, being Khasra No. 3569/3470 admeasuring 4.1260 hectares situated at Kanakhera Majra, Kundia, Tehsil Masuda, District Beawar.

*Copy of the joint committee report is marked as Annexure A/2.*

7. That the Joint Committee during the inspection observed as under:

- 1) It was observed that the mining lease was granted to M/s Surand Sand Propcon Pvt. Ltd. for Khasra No. 3569/3470 admeasuring 4.1260 hectares. The lease was sanctioned on 22.04.2016 for Quartz and Feldspar minerals through e-auction.

*A copy of the lease order is annexed herewith and marked as Annexure A/3.*

- 2) The Joint Committee observed that the project was granted Environmental Clearance vide SEIAA order No. F1(4) SEIAA/SEAC-Raj Sectt Project CAT. B2(21030)/2021-22 dated 30.09.2022. The Consent to Operate was issued on 24.01.2023 by the Rajasthan State Pollution Control Board.

*A copy of the Environmental Clearance is annexed herewith and marked as Annexure A/4.*

*A copy of the Consent to Operate is annexed herewith and marked as Annexure A/5.*

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24/11/25  
Sikandar Ali Nilgar  
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BEAWAR (AJMER)  
Mob. 9214973413

3) During the site visit dated 18.12.2024, the mine lease area was found demarcated by Pillars A, B, C, D, and E. A waterway running between Pillars "C" and "E" channels rainwater into the Kundia Talaab, though it is not recorded in revenue records and was mostly dry during the visit. No obstructions were observed in the natural flow, and the distance from Pillar "E" to the Talaab at Khasra No. 471 was measured to be approximately 104 meters using Jareb.

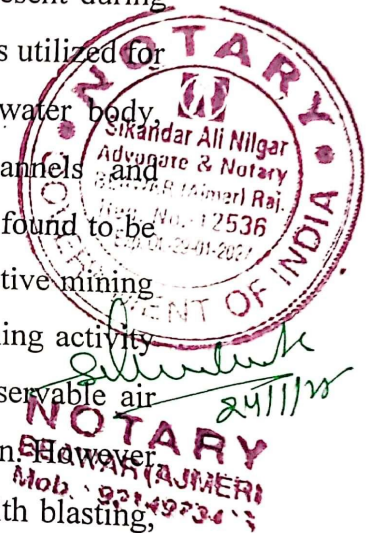
*A copy of the inspection report is annexed herewith and marked as Annexure A/6.*

4) It was observed that the Kundia Talaab is approximately 104 meters away from the mining lease area. Villagers present during the inspection reported that the water from the Talaab is utilized for agricultural purposes. The Talaab, being a rain-fed water body, collects and stores rainwater through natural channels and waterways. During the site visit, the mining lease was found to be non-operational; however, one major and two minor active mining pits were observed within the lease area. Since no mining activity was underway during the site visit, there were no observable air emissions caused by heavy vehicles or mineral extraction. However, the presence of mining pits suggests prior activities, with blasting, mineral loading, and heavy vehicle movement identified as potential sources of air pollution during operations.

5) A temporary pathway (kachcha road) was observed within the lease area near Pillar "A," which is used by nearby residents. The pathway was found unobstructed. According to revenue records, a designated pathway under Khasra No. 3568/3470 exists outside Pillar "A." M/s Sun and Sand Propcon Pvt. Ltd. operates as an open-cast mine, permitted to excavate Quartz and Feldspar with a

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ATTESTED  
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Advocate & Notary  
BEAWAR (Ajmer) Rd  
Mob. 9214923613



capacity of 172,875 TPA. Blasting activities are conducted as part of the mining process, but only with prior approval from the competent authority and on scheduled dates and times.

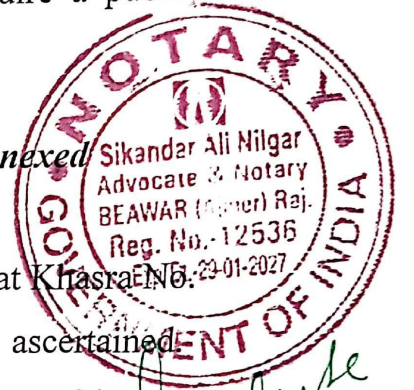
- 6) The land at Khasra No. 3621/3569 (formerly Khasra No. 3569/3470) is recorded as "Siwaychak" land in the revenue records. An e-auction of the mining area was conducted on 19.01.2022, in accordance with the Rajasthan Minor Mineral Concession Rules (RMMCR), 2017. The mining area, being less than 5 hectares and designated for Quartz and Feldspar extraction, falls under the "B2" category as per the EIA Notification dated 12.12.2018. As per this notification, mines categorized as "B2" do not require a public hearing prior to the grant of Environmental Clearance.

*A copy of the EIA notification dated 12.12.2018 is annexed herewith and marked as Annexure A/7.*

- 7) The mine area is about 104 meters away from the taalab at Khasra No. 471. where possibility of water pollution cannot be ascertained. During operation of mine, mineral excavation and plying of heavy vehicles might be the probable sources of air pollution.

*Photographs of the site visit are marked as Annexure A/8.*

8. That in light of the above submissions, it is respectfully submitted that the District Collector, Beawar has complied with the directions issued by this Hon'ble Tribunal vide its order dated 26.11.2024 and the Joint Committee has inspected the site in question on 18.12.2024 and has stated their observations as mentioned above.
9. Hence, the present reply is being filed for the kind consideration and perusal of this Hon'ble Tribunal.



**NOTARY**  
BEAWAR (AJMER)  
Mob. 9214973417

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जिला मजिस्ट्रेट, ब्यावर

**ATTESTED**  
Sikandar Ali Nilgar  
Advocate & Notary  
BEAWAR (AJMER) RAJ.

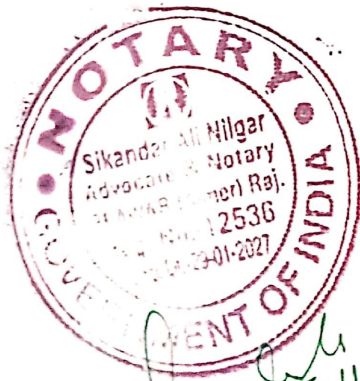
10. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT  
अतिरिक्त जिला कलेक्टर  
एवं जिला मजिस्ट्रेट, ब्यावर

VERIFICATION

Verified at Beawar on this 24<sup>th</sup> day of January, 2025, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT  
अतिरिक्त जिला कलेक्टर  
एवं जिला मजिस्ट्रेट, ब्यावर



*Sikandar Ali Nilgar*  
24/1/25  
**NOTARY**  
BEAWAR (AJMER)  
Mob. 9214973415

**ATTESTED**  
*Sikandar Ali Nilgar*  
24/1/25  
**Sikandar Ali Nilgar**  
Advocate & Notary  
BEAWAR (AJMER) RAJ  
Mob. 9214973415

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONAL BENCH, BHOPAL  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.250/2024(CZ)

Digvijay Singh Chouhan

Applicant(s)

Versus

State of Rajasthan &amp; Ors.

Respondent(s)

Date of hearing: 26.11.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Gaurav Upadhyay, Adv. a/w  
Mr. Yashdeep Singh Thakur, Adv. (in Virtual Mode)

**ORDER**

1. Heard Mr. Gaurav Upadhyay, learned Counsel appearing (in Virtual Mode) on behalf of the Applicant.
2. The Applicant of the present Original Application is stated to be a farmer and has filed the present Original Application alleging that the Respondent No.9, M/s Sun and Sand Propcon Pvt. Ltd. has been granted the lease Patta No. 84, 85 at land Khasra No.3569/3470 admeasuring 4.1260 ha. vide order no. 4530 dated 18.11.22 at Kankakheda Majra, Kundia, Patwar, Halka Kankakheda, Tehsil Masuda, District Beawar, Rajasthan against the environmental norms. It is alleged that mining lease has been granted to Respondent No.9 in violation of the foundational environmental norms. It is alleged that the mining lease of Respondent No.9 is in very close proximity to this surface waterbody which can be seen by the naked eye though in the Joint Inspection Report of an inspection carried out on 28.10.2021 (Annexure-A-1 to the O.A.) it is mentioned that no road, naadi, taalab is available within the radius of 45 mtrs. The Respondent No.9 has been granted mining permission for quartz and feldspar

minerals for 50 years and Environmental Clearance, Consent to Operate, Consent to Establish has also been granted. It is alleged that the land in question is a Government land but the Lease Deed has been granted adjoining the catchment area of waterbody situated nearby and throughout the rainy season, water flows from various places in the shape of small streams merging with the water of the waterbody – taalab.

3. It is stated that the water of this taalab in question is being utilized by the farmers and villagers for irrigation purpose in their agricultural fields and is the only sources of irrigation but due to the mining activities of the Respondent No.9, not only water level will be depleted but its quality will also deteriorate as also the fertility of the agricultural land.
4. It is also alleged that there is uncontrolled emission of polluted air caused due to extraction of minerals and plying of heavy vehicles in the area.
5. Photographs have also been filed by way of evidence along with the Original Application.
6. Matter requires consideration.
7. Issue notice to the Respondents, returnable within four weeks.
8. All the Respondents shall file their counter affidavits within four weeks.
9. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following members: -
  - i) Senior Scientist, Rajasthan State Pollution Control Board.

- ii) The District Collector, Beawar, Rajasthan or his representative not below the rank of Additional District Magistrate; and
  - iii) Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Rajasthan
10. The Committee shall visit the site and submit its Fact Finding Report on affidavit within four weeks with reference to the allegations made in the Original Application.
  11. The District Collector, Beawar, Rajasthan shall be the Nodal Office for all logistic purposes as well as for filing the Joint Committee Report on affidavit.
  12. If violations are found, the Committee shall recommend remedial measures as well as the action proposed to be taken against the violators.
  13. The Respondents may collect the copy of the Original Application along with all its annexures from the office of the Tribunal or may download the same from the portal of the National Green Tribunal within 24 hours.
  14. **List on 27.01.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Afroz Ahmad, EM**

November 26, 2024,  
 Original Application No.250/2024(CZ)  
 SKB

**Fact Finding Report of the Committee**

Submitted in Reference to

Hon'ble National Green Tribunal (NGT), Central Zonal

Bench, Bhopal order dated 26.11.2024 in the Matter of

Original Application No. 250/2024(CZ)

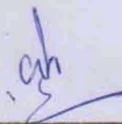
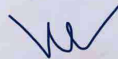
Digvijay Singh Chauhan

Versus

State of Rajasthan & Ors.

**Members of the committee**

1. Shri Kuldeep Singh Shekhawat, SDM, Masuda, Nominee of District Collector, Beawar
2. Dr. Kriti Sharma (Lab In charge), Superintending Scientific Officer, RSPCB, Kishangarh
3. Mrs. Purna Lamba, Senior Scientific Officer, State Environment Impact Assessment Authority (SEIAA), Rajasthan



**Report of the Joint Committee constituted by Hon'ble NGT in  
the matter of Original Application No.250/2024; "Digvijay Singh  
Chauhan Versus State of Rajasthan & Ors."**

The Hon'ble NGT (CZ), Bhopal in OA No. 250/2024 (CZ) vide its order dated 26.11.2024 in the matter of "Digvijay Singh Chauhan Versus State of Rajasthan & Ors." directed inter-alia as:-

*"Considering the allegations made, We deem it appropriate to constitute a Fact Finding Committee of following members:-*

- i) *Senior Scientist, Rajasthan State Pollution Control Board*
- ii) *The District Collector, Beawar Rajasthan or his representative not below the rank of Additional District Magistrate (Nodal Officer)*
- iii) *Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Rajasthan.*

*The committee shall visit the site and submit Fact Finding report on affidavit within four weeks with reference to the allegations made in the Original Application."*

In compliance of the Hon'ble National Green Tribunal (NGT) Central Zonal Bench, Bhopal, order dated 26.11.2024, in the matter of Original Application No. 250/2024 (CZ), committee members visited the mine lease area on dated 18.12.2024 to verify the contents of the application.

**A. Allegations made in the Original Application**

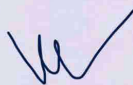
As per the order of Hon'ble NGT dated 26.11.2024, the joint committee verified the factual status on following points:-

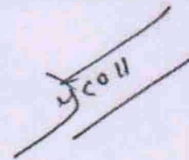
1. The Lease granted on Patta No. 84, 85 at land Khasra No. 3569/3470 admeasuring 4.1260 ha. Vide order no. 4530 dated 18.11.22 at Kanakhera Majra, Kundia, Patwar, Halka Kanakheda, Tehsil- Masuda, District- Beawar, Rajasthan is against foundational Environmental norms
2. Mining lease is in close proximity to surface water body which can be seen by naked eye. Though joint inspection report dated 28.10.2021 has mentioned no road, naadi, taalab is available within the radius of 45 mtrs.

3. The land in question is a Government land but the lease deed has been granted adjoining the catchment area of waterbody situated nearby and throughout rainy season, water flows from various places in the shape of small streams merging with the water of the waterbody-taalab.
4. Water of this taalab is being utilized by farmers and villagers for irrigation purpose in their agricultural fields and is the only source of irrigation, but due to mining water level will be depleted, its quality will also deteriorate and also fertility of agricultural land. There is complete hindrance and obstacles in the way of channel and streams which naturally accumulate making its way to merge in main talaab- water body.
5. There is uncontrolled emission of polluted air caused due to extraction of minerals and plying of heavy vehicles in the area.
6. Leaseholder will also conduct blasting operations emitting poisonous gases and dust which will be harmful to agricultural fields of poor villagers and there shall be irreparable loss caused to the income and health of poor villagers for no fault of them.
7. This Government land where patta has been granted for mining was reserved for grazing purposes of villager's domestic cattle.
8. It was essential to organize and conduct through adequate advertisement, a public hearing and called for objections by the local population.
9. There was a public path which was utilized by the public, however which has now been locked by the leaseholder. A detailed representation/complaint has been made by villagers of village Kundia, Tehsil- Masuda, District- Beawar, Rajasthan on dated 24.05.2024 to District Collector, but no action has been taken to resolve the problem faced by villagers.
10. The stone mine shall cause extreme pollution to the water body talaab and surrounding land, adversely affecting and impacting health of residents and farmers of the area who will be victim of air pollution during operation of mines.

**2. Observations made during the visit dated 18.12.2024 at mining lease area of M/s Sun and Sand Propcorn P. Ltd. (Plot. No. 84, Area- 4.1260 ha.)**

1. M/s Sun and Sand Propcorn P. Ltd. is a mining lease located at land Khasra





No. 3621/3569 (old khasra no.3569/3470) admeasuring 4.1260 ha. at Majra-Kundia, Patwar Halka- Khanakhera, Tehsil- Masuda, District Beawer. The lease was granted through e-auction on dated 19.01.2022 and lease was sanctioned on 18.11.2022(Annexure-1). Location map

The mining lease is a B2 category and has obtained Environmental Clearance vide SEIAA order No. F1(4)/SEIAA/SEAC-Raj/Seect/ Project CAT. B2(21030)/2021-22 dated 30.09.2022 (Annexure-2). Consent to Establish and Consent to operate was issued to the lease vide letter dated 24.01.2023 (Annexure-3).

2. During the site visit dated 18.12.2024, it was observed that the mine lease area has been demarcated by Pillars, A, B, C, D and E. It was observed that a channel-like structure (waterway) is running outside to lease Pillar "C" and Pillar "E" through which rain water flows downwardly into the Kundia Talaab. However, this waterway has not been recorded in the Revenue records which was found mostly dried during the visit. Presently, no anthropogenic hindrances or obstacles were observed in the pathway of natural flow of water through the channel. It was also observed that the distance from Pillar "E" of the mining lease to Water Body (Talaab) at Khasra No. 471 is approx.104 meters when measured by Jareb (Annexure-4).
3. It was observed that Kundia Talaab is approx. 104 Mtrs. far from mining lease area. It was reported by the villagers present at the time of inspection that water from taalab was utilized for agricultural purpose. Talaab is a rain fed water body which stores rain water received from natural channels and water ways.

During the visit, the mining lease was found non-operational. However, one major and two minor active mining pits were found also within the lease area.

4. Since no mining activity was being carried out during the visit, so polluted air emissions due to plying of heavy vehicles and/or extraction of mineral was not observed. However, the mining pits in the lease area reveal that mining activity has been carried out, during various mineral excavation activities like blasting, loading of mineral and plying of heavy vehicles might be the probable sources of air pollution.


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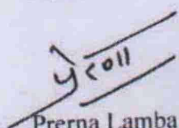
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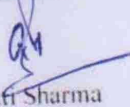
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5. A temporary pathway (kacheha road) was observed within the lease area (near Pillar "A") which is being used by the nearby residents. However, the pathway was not found blocked by any means. As per revenue records, a pathway khasra no. 3568/3470 is there outside pillar A.
6. M/s Sun and Sand Propcorn P. Ltd. is an open cast mine and permitted to excavate Quartz and Feldspar with capacity of 172875TPA. Blasting is part of mining activity, however blasting is carried out only after due permission from competent authority on scheduled date and time.
7. The land at Khasra No. 3621/3569 (old khasra no.3569/3470) is recorded as "siwaychak" land in revenue records. E-auction of the mining area was conducted as per R.M.M.C.R 2017 on dated 19.01.2022.
8. The mineral Quartz and Feldspar carrying mine area less than 5 ha. is categorized as "B2" category under EIA Notification dated 12.12.2018. As per Notification, such mines do not require public hearing prior to grant of Environmental Clearance. (Annexure-5, Notification)
9. The mine area is about 104 meters away from the taalab at Khasra No. 471, where possibility of water pollution cannot be ascertained. During operation of mine, mineral excavation and plying of heavy vehicles might be the probable sources of air pollution.

Photographs of the site visit are attached as **Annexure-6**.

  
Kuldeep Singh Shekhawat  
SDM, Masuda  
Nominee of District Collector,  
Beawar

  
Purna Lamba  
Senior Scientific Officer  
Nominee of SEIAA, Rajasthan

  
Dr. Kriti Sharma  
Lab Incharge (Supdt. Scientific Officer)  
Regional Office, Kishangarh  
Nominee of RSPCB

राजस्थान सरकार  
कार्यालय अतिरिक्त निदेशक (खान), खान एवं भूविज्ञान विभाग, जयपुर क्षेत्र, जयपुर

क्रमांक: अनिखा/जय/ब्यावर/डेलि प्लॉट संख्या 84/4530

दिनांक- 18 / 11 / 2022

कार्यालय आदेश

निदेशालय द्वारा जारी ई-निलामी विज्ञापित क्रमांक निदे/अखअ निलामी/ (ML-VII)/2021/2805 दिनांक 24.12.2021 से डेलि प्लॉट संख्या 84 खनिज क्वार्टज एवं फैंसपार निकट ग्राम कानाखेडा, तहसील मसूदा, जिला अजमेर के खसरा संख्या 3569/3470 में क्षेत्रफल 4.1260 हेक्टेयर की ई-निलामी दिनांक 19.01.2022 में मैसर्स सन एण्ड सैंड प्रोपकॉन प्रा.लि. पता- 3 लक्ष्मी नारायण चेंबर, हरि मार्ग, मारनासंहपुरा टॉक रोड, जयपुर को उच्चतम बोलीदाता माना गया। उच्चतम बोलीदाता द्वारा आवश्यक औपचारिकताओं की पूर्तियां किये जाने की शर्त पर इस कार्यालय के पत्र क्रमांक अनिखा/जय/ब्यावर/डेलिनियेटेड प्लॉट 84/377 दिनांक 08.02.2022 द्वारा उच्चतम बोलीदाता के पक्ष में खनन पट्टा स्वीकृत करने वाबत संशर्त मंशा पत्र जारी किया गया। उच्चतम बोलीदाता द्वारा मंशा पत्र में वर्णित शर्तों की पालना में परफॉर्मन्स सिक्कोरटी पेटे रूपये 52,000/- की एफ.डी.आर. प्रस्तुत कर दी है। आवेदित क्षेत्र की खनन योजना का अनुमोदन दिनांक 04.04.2022 को हो चुका है तथा पर्यावरण क्लीयरेंस दिनांक 30.09.2022 से प्राप्त कर प्रस्तुत कर दी गई। मंशाधारक द्वारा मंशा पत्र में वर्णित शर्तों की पूर्ण पालना कर दिये जाने से खनि अभियंता, ब्यावर द्वारा आवेदक के पक्ष में खनन पट्टा स्वीकृति के प्रस्ताव दिनांक 09.11.2022 से प्रेषित किये हैं। प्रचलित वर्तमान नियमों के अन्तर्गत उक्त आवेदक खनन पट्टा अनुदान हेतु उपयुक्त पक्षकार है।

अतः उपरोक्त शर्तों की पालना होने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में उल्लेखित निबंधों और प्रतिबंधों तथा उसमें समय-समय पर हुए संशोधनों के साथ मैसर्स सन एण्ड सैंड प्रोपकॉन प्रा.लि. के पक्ष में निम्न शर्तों के अध्याधीन खनन पट्टा स्वीकृत किया जाता है:-

|                       |   |
|-----------------------|---|
| 1. खनिज               | क्वार्टज, फैंसपार   |
| 2. क्षेत्रफल          | 4.1260 हेक्टेयर   |
| 3. क्षेत्र का विवरण   | खसरा संख्या 3569/3470 निकट ग्राम कानाखेडा, तहसील मसूदा, जिला अजमेर।   |
| 4. अवधि               | संविदा पंजीयन तिथि से 50 वर्ष   |
| 5. वार्षिक स्थिरभाटक  | राशि रु. 1,03,150/- (अब्से रूपये एक लाख तीन हजार एक सौ पचास रूपये मात्र) एवं समय-समय पर संशोधन अनुसार   |
| 6. प्रतिभूति राशि     | (स्थिरभाटक की एक चौथाई राशि) एन.एस.सी./एफ.डी.आर.  |
| 7. प्रीमियम राशि      | राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 13 के उपनियम 3 की बिन्दु संख्या 2, 3 व 4 में वर्णित प्रावधानों अनुसार प्रीमियम राशि का 20 प्रतिशत द्वितीय किरत के रूप में संविदा निष्पादन से पूर्व जमा करायानी होगी। तृतीय किरत के रूप में प्रीमियम राशि के 20 प्रतिशत खनन पट्टा अवधि के द्वितीय वर्ष के प्रारम्भ में व चतुर्थ किरत तृतीय वर्ष के प्रारम्भ में जमा करानी होगी। |
| 8. परफॉर्मन्स गारन्टी | (स्थिरभाटक की 1/2 राशि के बराबर) एन.एस.सी./एफ.डी.आर.  |
| 9. वित्तीय आश्वासन    | (राशि रु. 15,000/- प्रति हेक्टेयर या उसके किसी भाग हेतु) एन.एस.सी./एफ.डी.आर.  |
| 10. अधिशुल्क          | राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची-11 एवं उसमें समय-समय पर संशोधन अनुसार   |
| 11. डीएम0एफ0टी0       | अधिशुल्क राशि की 10 प्रतिशत राशि के बराबर डिस्ट्रीक्ट मिनरल फाउण्डेशन ट्रस्ट रुल्स 2015 के नियम 2(बी) के अन्तर्गत एवं उसमें समय-समय पर संशोधन अनुसार अंशदान   |
| 12. आर.एस.एम.ई.टी     | राजस्थान स्टेट मिनरल एक्सप्लोरेशन ट्रस्ट नियम 2020 के नियम 8 के उपनियम (3) के अन्तर्गत एवं उसमें समय-समय पर होने वाले संशोधनों के अनुसार देय होगा।  |
| 13. भूतल भाटक         | जैसा कि राजस्व अधिकारी निर्धारित करें।  |
| 14. अन्य कर           | राजकीय नियमानुसार   |
| 15. अन्य शर्तें       | 1. राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के अनुसार एवं उसमें समय-समय पर संशोधन अनुसार।<br>2. पट्टेधारी को पर्यावरण स्वीकृति, अनुमोदित धोईनिंग प्लान में वर्णित शर्तों की पालना करनी होगी।<br>3. संविदा निष्पादन से पूर्व अन्तिम सीमांकन की कार्यवाही करावे।  |

To  
CCI  
AS  
06/11/22

For Sun and Sand Propcon Pvt Ltd  
Authorised Signatory

3236  
22/11/22

खान अभियंता  
खान एवं भूविज्ञान विभाग  
ब्यावर

## अतिरिक्त शर्तें :-

1. खनन पट्टा क्षेत्र की ऊपरी मृदा (मिट्टी) का संरक्षण किया जावेगा।
2. यदि अनुदानी इस आदेश की दिनांक से 3 माह के भीतर पालना करा संविदा का निष्पादन नहीं करायेगा अथवा निष्पादित संविदा का 2 माह की अवधि के भीतर संबंधित उप पंजीयक कार्यालय से पंजीयन करा प्रस्तुत नहीं करेगा, तो यह आदेश बिना सूचना के ही प्रतिसंहृत (रिवोक) कर दिया जावेगा।
3. अनुदानी संविदा का पंजीयन संबंधित उप पंजीयक कार्यालय से करा तथा संबंधित क्षेत्रिय अधिकारी राजस्थान प्रदूषण नियंत्रण मण्डल से जल/वायु प्रदूषण नियंत्रण अधिनियम के अन्तर्गत नियमानुसार कन्सन्ट टू एस्टब्लिस एवं कन्सन्ट टू ऑपरेट प्राप्त करने तथा खान सुरक्षा महानिदेशालय द्वारा नियुक्त योग्यताधारी व्यक्ति की उपस्थिति में ही खनन कार्य आरम्भ करेगा।
4. प्रधान खनिज के पूर्वक्षण अनुज्ञापत्र के तहत क्षेत्र में कोई बेस मेटल पाया जाता है एवं बेस मेटल का कोई खनन पट्टा स्वीकृत किया जाता है तो आपके प्लॉट में स्वीकृत खान को बिना हर्जा खर्चा के खनिज बेस मेटल के खनन पट्टा हेतु छोड़ना होगा।
5. स्वीकृति धारक विस्फोटक नियम/अधिनियम तथा खान सुरक्षा नियमों/मैटलीफैरस माईन्स रेगुलेशन्स के प्रावधानों के अनुसार आवश्यक सक्षम स्वीकृति एवं तकनीकी व्यक्तियों के निर्देशन में ही खनन कार्य करेगा।
6. स्वीकृति धारक संबंधित तहसीलदार से उक्त खसरा नम्बरों को खसरा मैप पर तरमीम करवायेगा।
7. माईन्स रूल्स 1955 में श्रमिकों हेतु दिये चिकित्सा एवं सेपटी उपकरण, श्रमिक कल्याण सुविधाएँ एवं नियुक्ति की अन्य शर्तों के संबंध में दिये गये प्रावधानों एवं नियम जो खान में कार्यरत श्रमिकों पर लागू होते हैं, की पालना की जावेगी।
8. खान का मलबा अनुमोदित खनन योजना में दर्शाये गये स्थान पर डाला जावेगा।
9. जिन क्षेत्रों में से खनिज निकाले गये स्थान का प्रत्यास्थापन अनुमोदित प्रोग्रेसिव माईन्स क्लोजर प्लान अनुसार किया जावेगा।
10. आवेदक को स्वीकृत क्षेत्र में खनन कार्य प्रारम्भ करने से पूर्व ओक्यूपेशनल, सेपटी, हेल्थ एण्ड वर्किंग कन्डीशन्स कोड, 2020 में दिये गये प्रावधानों की पालना करेगा।
11. मंशा धोरक द्वारा SEIAA जयपुर द्वारा जारी पर्यावरण अनुमती में अंकित सभी शर्तों की पूर्ण पालना सुनिश्चित की जाकर संविदा निष्पादन की कार्यवाही की जावे।

(श्री.एस.सोडा)  
अतिरिक्त निदेशक (खान)  
जयपुर क्षेत्र जयपुर  
दिनांक-18/11/2022

क्रमांक-समस्त/4531-4538

प्रतिलिपी निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1-संभागीय आयुक्त, अजमेर।

2-जिला कलेक्टर, अजमेर।

3-निदेशक, खान एवं भू-विज्ञान विभाग, उदयपुर।

4-तहसीलदार मसूदा, जिला अजमेर।

5-क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, किरानगढ़, अजमेर।

6-खनि अभियन्ता, ब्यावर को उनके पत्र क्रमांक 487 दिनांक 09.11.2022 के क्रम में भेजकर लेख है कि स्वीकृति आदेश के क्रम में समस्त औपचारिकताओं की पूर्ति करा आदेश जारी होने की तिथि से तीन माह की अवधि में संविदा का निष्पादन कराया जावे।

7-द्वारा खनि अभियन्ता, ब्यावर- मैसर्स सन एण्ड सैंड प्रोपकॉन प्रा.लि. पता- 3 लक्ष्मी नारायण चेंबर, हरि मार्ग, मानसिंहपुरा टोंक रोड, जयपुर को प्रेषित कर लेख है कि स्वीकृति आदेशानुसार समस्त औपचारिकताएं निर्धारित समयावधि में पूर्ण करे, अन्यथा स्वीकृति आदेश विलोपित कर दिया जावेगा।

8-रक्षित पत्रायली।

For Sun and Sand Precor Pvt Ltd

Authorised Signatory

(श्री.एस.सोडा)  
अतिरिक्त निदेशक (खान)  
जयपुर क्षेत्र जयपुर

खान अभियन्ता  
खान एवं भू विज्ञान विभाग  
ब्यावर

## BID SHEET

**Auction No. :** MSTC/JPR/Department of Mines and Geology (DMG) Rajasthan/753/Udalpur/21-22/27053  
**Period :** 19/01/2022 12:00:00 To 19/01/2022 14:23:08  
**Auction Type. :** Forward Auction

| Mine Name   | Bidder                                      | Start Bid* | Final Bid* |
|---|---|------------|------------|
| PLOT NO 84 ME BEAWAR KANAKHERA MASUDA AJMER QUARTZ AND FELDSPAR | SUN AND SAND PROPCON PRIVATE LIMITED/168536 | 515750.00  | 620750.00  |

\* Bid value as per Tender Document.


## List of Eligible Bidders

| Bidder Name                             | Contact Person | City   | Email                       | Mobile No. | Login Id    |
|---|----------------|--------|-----------------------------|------------|-------------|
| 1) CUT QUITE GEMS PRIVATE LIMITED       | ZAKIR HUSSAIN  | JAIPUR | Cotfabindia@yahoo.co.in     | 8769394702 | cutquite177 |
| 2) SUN AND SAND PROPCON PRIVATE LIMITED | ROOP SINGH     | JAIPUR | SUNANDSANDPROPCON@GMAIL.COM | 9887714702 | SUNANDSAND  |
| 3) ZAKIR HUSSAIN                        | ZAKIR HUSSAIN  | JAIPUR | cotfabindia@yahoo.co.in     | 8769394702 | cotfab4596  |

## Participants Details

| Sl. No. | Participated Bidder                         |
|---------|---|
| 1       | CUT QUITE GEMS PRIVATE LIMITED/294159       |
| 2       | SUN AND SAND PROPCON PRIVATE LIMITED/168536 |
| 3       | ZAKIR HUSSAIN/265905                        |

For Sun and Sand Propcon Pvt Ltd  
  
 Authorised Signatory

  
 खांन एमिशन  
 खान एव भू विज्ञान विभाग  
 ब्यावर

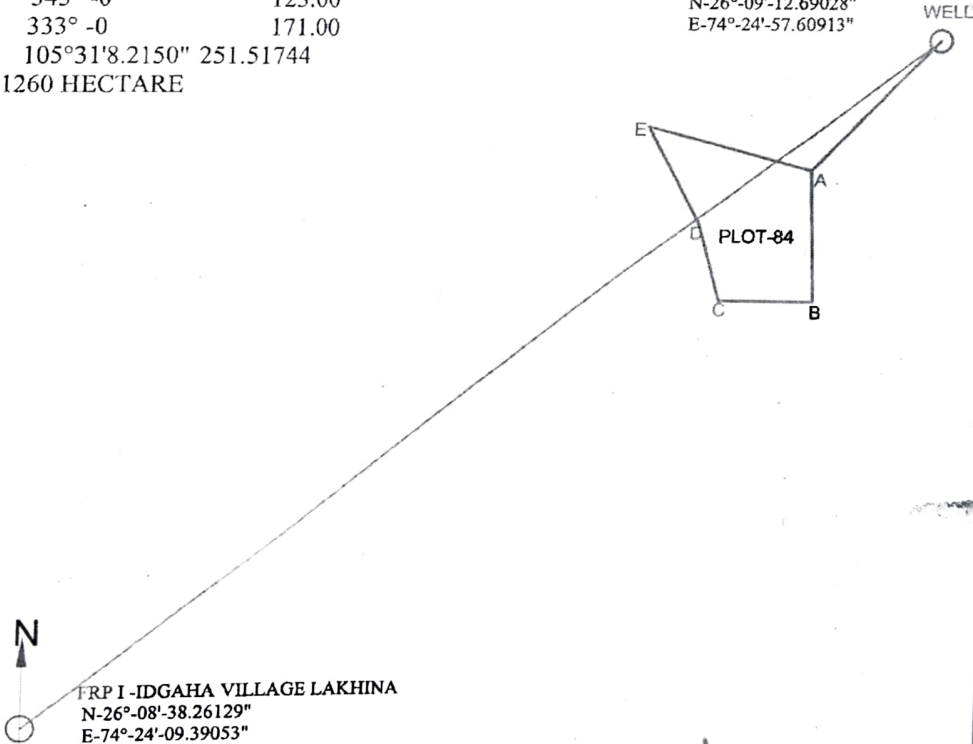
MAP SHOWING PROPOSED MINING LEASE ML/PLOT NO.84/2022 AREA 4.1260 HECT. FOR MINERAL QUARTZ FELDSPAR N/V KANAKHERA ,TEHASIL -MASUDA ,DISTRICT - AJMER . GRANTED F/O M/S SUN AND SAND PROPCON PVT. LTD  
 SCALE 1CM = 100 METER

DESCRIPTION REPORT

| FROM | TO   | BEARING        | DISTANCE(METER) |
|------|------|----------------|-----------------|
| FRP  | WELL | 51°54'42"      | 1707.8430       |
| WELL | A    | 223°-0         | 275.00          |
| A    | B    | 178°-0         | 204.00          |
| B    | C    | 270°-0         | 140.00          |
| C    | D    | 345°-0         | 123.00          |
| D    | E    | 333°-0         | 171.00          |
| E    | A    | 105°31'8.2150" | 251.51744       |

AREA - 4.1260 HECTARE

FRP II - WELL IN KH. NO. 845  
 N-26°-09'-12.69028"  
 E-74°-24'-57.60913"



FRP I -IDGAHA VILLAGE LAKHINA  
 N-26°-08'-38.26129"  
 E-74°-24'-09.39053"

JR. DM

For Sun and Sand Propcon Pvt Ltd  
**LESSEE**  
 Authorised Signatory

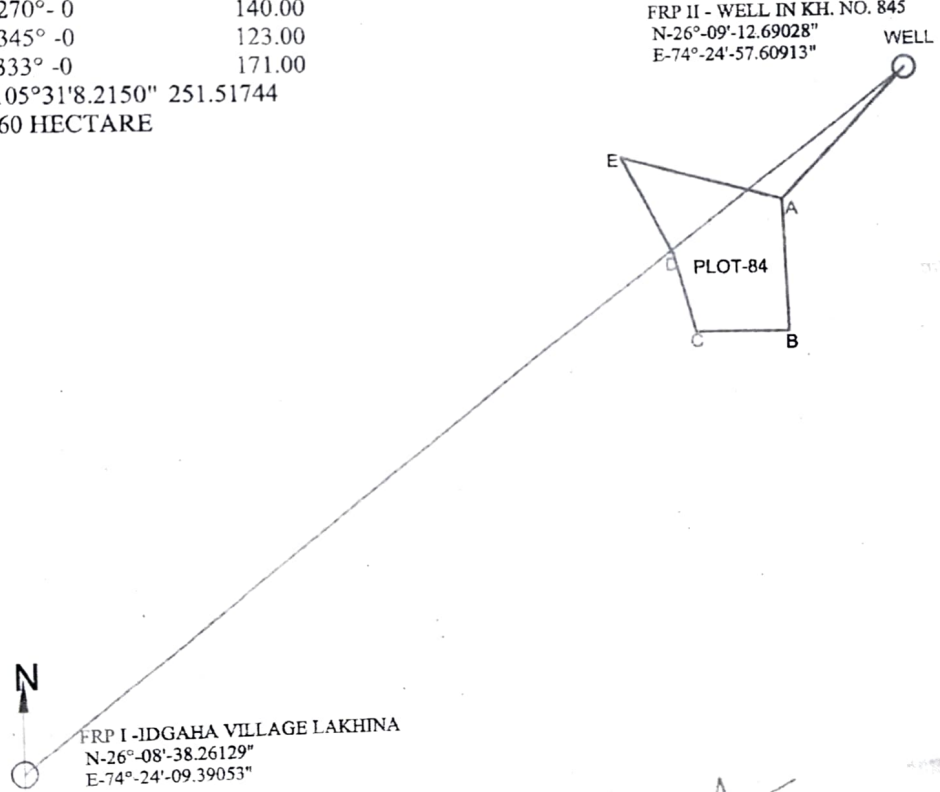
**MINING ENGINEER**  
 BEAWAR  
 खानाभूत विभाग  
 आवर

MAP SHOWING PROPOSED MINING LEASE ML/PLOT NO.84/2022 AREA 4.1260 HECT. FOR MINERAL QUARTZ FELDSPAR N/V KANAKHERA, TEHASIL -MASUDA, DISTRICT - AJMER. GRANTED F/O M/S SUN AND SAND PROP CON PVT. LTD  
 SCALE 1CM = 100 METER

| DESCRIPTION REPORT |      |                |                 |
|--------------------|------|----------------|-----------------|
| FROM               | TO   | BEARING        | DISTANCE(METER) |
| WELL               | WELL | 51°54'42"      | 1707.8430       |
| A                  | A    | 223°-0         | 275.00          |
| B                  | B    | 178°- 0        | 204.00          |
| C                  | C    | 270°- 0        | 140.00          |
| D                  | D    | 345° -0        | 123.00          |
| E                  | E    | 333° -0        | 171.00          |
| A                  | A    | 105°31'8.2150" | 251.51744       |

AREA - 4.1260 HECTARE

FRP II - WELL IN KH. NO. 845  
 N-26°-09'-12.69028"  
 E-74°-24'-57.60913"



*JR. DM*  
 JR. DM

For Sun and Sand Propcon Pvt Ltd  
**LESSEE**  
 Authorised Signatory

*Beawar*  
**MINING ENGINEER**  
 खान एवं मृदा विज्ञान विभाग  
**BEAWAR**  
 ब्यावर

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Rajasthan)

To,

The Project Proponent  
SUN AND SAND PROP CON PRIVATE LIMITED  
N/V-Hathisar, Tehsil- Asind, District- Bhilwara  
M/S SUN & SAND PROP CON PVT.LTD. -311301

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/RJ/MIN/268475/2022 dated 22 Apr 2022. The particulars of the environmental  
clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC22B001RJ146118  |
| 2. File No.                                   | 16747   |
| 3. Project Type                               | New   |
| 4. Category                                   | B2  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals   |
| 6. Name of Project                            | This is a new mining lease project for<br>Mining of Quartz & feldspar (Minor<br>Mineral) [Plot No.- 84 & Khasra No.-<br>3569/3470] over an area – 4.1260<br>Hectare located Near Village-Kanakhera,<br>Tehsil- Masuda, District – Ajmer<br>(Rajasthan) with proposed Produc |
| 7. Name of Company/Organization               | SUN AND SAND PROP CON PRIVATE<br>LIMITED  |
| 8. Location of Project                        | Rajasthan   |
| 9. TOR Date                                   | N/A   |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 30/09/2022

(e-signed)  
P.K. Upadhyay  
Member Secretary  
SEIAA - (Rajasthan)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



State Level Environment Impact Assessment Authority, Rajasthan  
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.

E-mail; [seiaams2021@gmail.com](mailto:seiaams2021@gmail.com)

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(21030)/2021-22 Jaipur, Dated: **30 SEP 2022**

M/s Sun And Sand Propcon Private Limited,  
Address- Laxmi Narayan Chamber, Hari Marg,  
Mansinghpura, District- Tonk, (Raj.).

Sub: EC for Mining of Quartz & feldspar (Minor Mineral) Plot No.- 84, Area – 4.1260 Hectare, Production Capacity – 172875 TPA (ROM) {Saleable-138300 TPA, Saleable Quartz 96810 TPA Saleable Feldspar 41490 TPA & Waste – 34575 TPA}, Khasra No.- 3569/3470, Add.-Village- Kanakhera, Tehsil- Masuda, District – Ajmer (Rajasthan) **(Proposal No-268475)**.

This has reference to your application dated 22.04.2022 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 18<sup>th</sup>, 19<sup>th</sup> & 20<sup>th</sup> July, 2022.

**2. Brief details of the Project:**

|    |  |   |                              |
|----|--|---|------------------------------|
| 1. | Category / Item no.(in Schedule):                | B-2, Mining of Mineral  |                              |
| 2. | Location of Project                              | Village-Kanakhera, Tehsil- Masuda, District – Ajmer (Rajasthan)   |                              |
| 3. | Project Details<br>M.L. No. /Production capacity | Quartz & Feldspar (Minor Mineral) Mining project Plot No 84 & Khasra No.- 3569/3470] over an area – 4.1260 Hectare located Near Village-Kanakhera, Tehsil- Masuda, District – Ajmer (Rajasthan)with proposed Production capacity -172875 TPA (ROM) {Saleable Quartz - 96810 TPA, Saleable Feldspar – 41490 TPA & Waste- 34575 TPA} by M/s Sun & Sand Propcon Pvt Ltd. Khasra No.- 3569/3470 |                              |
| 4. | Project Cost = Rs 93 Lakhs                       |   |                              |
|    | S.No.  | Particular  | Capital cost<br>(in Lakhs)   |
|    |  |   | Recurring cost<br>(in Lakhs) |

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|            |   |   |   |
|------------|---|---|---|
| 1          | Land cost   | 6.20  | --  |
| 2          | Machinery (Purchase & on hire basis)  | 70.0  | 5.0   |
| 3          | Manpower Cost:<br>Mine Engineer (Part time) -01<br>Mining Mate (Full Time) -01<br>Skilled -02<br>Security Personnel -01<br>Un skilled: Laborers - 03<br>(Total - 8) | ----  | Rs. 20,000/month= 2,40,000<br>Rs. 25,000/month= 3,00,000<br>Rs. 500/day x 5 x 300= 7,50,000<br>Rs. 600/day x 1 x 300 = 1,80,000<br>Rs. 350/day x 7 x 300 = 7,35,000<br>(Total cost-22,05,000/-) |
| 4          | EMP Cost  | 10.18   | 7.99  |
| 5          | Labour Welfare Cost   | 1.56  | 0.67  |
| 6          | Statutory Clearance & Others cost   | 5.0   | 0.50  |
| Total cost |   | 92.93/-<br>(say 93 lakhs)   | 36.21<br>(Recurring cost will be increased @5% every year)  |
| 5.         | Water Requirement & Source  | 4.0 KLD (Tanker Water Supply from nearby village)   |   |
| 6.         | Fuel & Energy   | 200 Litres/day HSD Fuel will be required for mine machineries.  |   |
| 7.         | Environment Sensitivity:-   |   |   |
| 1          | Nearest Village   | Village Kanakhera at 1.70 km in E direction from mine site.   |   |
| 2          | Nearest Railway Station   | Bewar Railway Station at a distance of 10.70 Km. in SW direction from mine site.  |   |
| 3          | Nearest Airport   | Kishangarh Airport at a distance of 63.00 Km in NE direction from the mine site.  |   |
| 4          | Nearest National / State Highway  | <ul style="list-style-type: none"> <li>➤ NH- 58 at a distance of 2.90 km in NW direction from the mine site.</li> <li>➤ SH- 57 at a distance of 6.30 km in South direction from the mine site.</li> <li>➤ SH- 59 at a distance of 7.30 km in NW direction from mine Site.</li> <li>➤ SH- 79 at a distance of 10.46 km in SE direction from the mine site.</li> <li>➤ SH- 39 at a distance of 11.40 km in SW direction from the mine site.</li> <li>➤ NH- 158 at a distance of 11.70 km in West direction from the mine site.</li> </ul> |   |
| 5          | Archaeological Important Place  | None within 15 Km radius of the project area  |   |
| 6          | National Park, Wild Life Sanctuaries, Biosphere Reserves, Wildlife Corridors, Tiger/ Elephant Reserve.  | <ul style="list-style-type: none"> <li>➤ Kundiya P.F at a distance of 1.50 Km in NW direction from the mine site.</li> <li>➤ Kesrpura P.F at a distance of 4.20 Km direction from the mine site.</li> </ul>   |   |

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|   |   |   |
|---|---|---|
|   | Reserve / Protected Forest within 10 km radius of study area. | <ul style="list-style-type: none"> <li>➤ Masuda P.F at a distance of 9.50 Km SE direction from the mine site.</li> <li>➤ Kashpura P.F at a distance of 9.80 Km NE direction from the mine site.</li> <li>➤ Ragpura P.F at a distance of 10.20 Km SE direction from the mine site.</li> <li>➤ Kundal Dungari P.F at a distance of 11.50 Km NW direction from the mine site.</li> <li>➤ Liri P.F at a distance of 13.40 Km NE direction from the mine site.</li> <li>➤ Kabar R.F at a distance of 14.50 Km SW direction from the mine site.</li> </ul> <p>** No any other important or sensitive areas for ecological reasons such as National Park, Wild Life Sanctuaries, Biosphere Reserves, Wildlife Corridors, Tiger/ Elephant Reserve, PF/RF etc. are found within the 15 km radius of mine site.</p> |
| 7 | Nearest River / water body                                    | <ul style="list-style-type: none"> <li>➤ Kharwa Nadi at a distance of 6.70 Km. NW direction from the mine site.</li> <li>➤ Makarera Talav at a distance of 7.20 Km. W direction from the mine site.</li> <li>➤ Makarera River at a distance of 8.20 Km. NW direction from the mine site.</li> <li>➤ Burha Nala at a distance of 12.30 Km. SE direction from the mine site.</li> </ul>   |
| 8 | Inter-State Boundary  | No any Interstate Boundary found within 15 Km radius of the project   |

## 8. Environment Management Plan

| Sr. No. | PARTICULAR   | CAPITAL COST (IN RS.) | RECURRING COST (IN RS./YEAR) |
|---------|--|-----------------------|------------------------------|
| 1       | Water sprinkle facility on haul roads to prevent dust suppression.                         | -                     | 40,000/-                     |
| 2       | Maintenance of approach road   | -                     | 35,000/-                     |
| 3       | Pollution Monitoring of Ambient Air, Noise, Water & Soil Quality                           | -                     | 30,000/-                     |
| 4       | Plantation/Green Belt & maintenance  | 8,08,000/-            | 5,98,000/-                   |
| 5       | Wire fence around mining pits  | 50,000/-              | 10,000/-                     |
| 6       | Occupational health check-up in a year   | -                     | 30,000/-                     |
| 7       | Provision of PPES (helmet shoes gloves goggles etc.)                                       | -                     | 20,000/-                     |
| 9       | Emergency rescue fire fighting equipments and first aid                                    | 40,000/-              | 10,000/-                     |
| 10      | Caution board (will illustrate lease detail and name of the PHC and contact no. of doctor) | 20,000/-              | 1,000/-                      |
| 11      | Construction of Garland drains & Settling tank   | 1,00,000/-            | 5000/-                       |
|         | <b>TOTAL</b>   | <b>10,18,000/-</b>    | <b>7,79,000/-</b>            |

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## 9. Green Belt/ Plantation

| Year    | Plantation will be done inside 7.5m safety zone & outside the lease area |              | Cost of sapling along with maintenance                      |   | Name of species   | Places of plantation   |
|---------|--|--------------|---|---|---|--|
|         | Area (Ha.)   | No. of Trees | Capital cost in Rs.   | Recurring cost in Rs./yr.   |   |  |
| 2022-23 | 0.68   | 748          | 8,08,000/-<br>(Plant Cost-200/-)<br>(Tree Guard Cost-300/-) | Maintenance/Watering/Manuring Cost- (Approx - 5,98,000/-)<br>(Rs. 400/-per plant) | Neem, Semal, Karanj, Siris, Ardu other native species & suggested by forest officials | Plantation will be done inside 7.5m safety zone & outside the lease area |
| 2023-24 | 0.68   | 748          |   |   |   |  |
|         | Replacement of Non-Survival Species @ 20 % i.e. 150 Nos. (year 2022-23)  |              |   |   |   |  |
| 2024-25 | Replacement of Non-Survival Species @ 20 % i.e. 150 Nos. (year 2023-24)  |              |   |   |   |  |
| 2025-26 | Maintenance/Watering/Manuring  |              |   |   |   |  |
| 2026-27 |  |              |   |   |   |  |
| Total   | 1.36   | 1496         | 8,08,000/-  | 5,98,400/-<br>(Approx 5,98,000)   | -   |  |

33% of the lease area (i.e. 1.36 ha.) will be developed as greenbelt. out of which 0.67 ha area developed as a greenbelt in side 7.5m safety zone & remaining 0.69 ha will be developed as a greenbelt outside lease area .

The out-side plantation will be done at Kanakhera village , Khasra No-3635/3619. The NOC has issued from Tehsildar Masuda, Ajmer Vide letter dated 13.07.2022.

- About 1100 trees will be planted per hectare.
- Total 735 plants will planted inside the safety zone of lease area & remaining will be done at outside the ML area.
- Native Species will be planted as per greenbelt development program.
- Regular maintenance will be done by Project Proponent to protect the saplings

In addition of proposed greenbelt development, The Mining Lease Holder will also be develop greenbelt (100 trees) at the Periphery the connecting unpaved road nearby mine site.

The Project Proponent assured that the trees cutting will be avoided as much as possible at any stage of mining. If there will a possibility of trees cutting during the mining operation, then instead of 1 tree, 10 trees would be planted on outside the lease area i.e. School/village road/ village public places etc. & such information shall be submitted to respective authority during post EC compliance.

The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. as per MoEF&CC O.M. dated 16.01.2020

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| 10 Budgetary Breakup for Labour |  |                          |                                |
|---------------------------------|--|--------------------------|--------------------------------|
| Sr. No.                         | Description  | Capital Cost<br>(in Rs.) | Recurring Cost<br>(in Rs./Yr.) |
| 1                               | Rest Shelter   | 1,00,000                 | 5,000                          |
| 2                               | Drinking water facility  | -                        | 30,000                         |
| 3                               | Toilet Facility (2 units for Male & Female)<br>{Standard cost breakup for construction a Toilet-<br>Construction cost (bricks, Cement, Sand, Door, Tiles, PVC pipes material, Toilet Sheet, preparation of savage tank & soakpit-20000<br>Labour cost-6000<br>Maintains cost-2000<br>Standard size-7x5 Foot} | 56,000                   | 2,000                          |
| 4                               | Fuel for cooking   | -                        | 20,000                         |
| 5                               | Medical facility for labors  | -                        | 10,000                         |
| Total                           |  | 1,56,000/-               | 67,000/-                       |

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.42<sup>nd</sup> Meeting held on 23<sup>rd</sup> September, 2022 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

- I. **Statutory compliance:**
- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.**
- V. This Environmental Clearance shall become operational only after receiving formal

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- SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF & CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
  - VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
  - VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
  - IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
  - X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
  - XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
  - XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
  - XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
  - XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
  - XV. The Project Proponent shall inform the MoEF & CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
  - XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
  - XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna



- etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF & CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF & CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person



- of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. **Air quality monitoring and preservation:**
- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing

agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.

**3. Water quality monitoring and preservation:**

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF.& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to

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Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.

- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
  - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF & CC annually.
  - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
  - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF & CC and State Pollution Control Board.
- 4. Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
  - ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
  - iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

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- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

**5. Miningplan:**

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF & CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.

**6. Landreclamation:**

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local

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species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF & CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

**7. Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably

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be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

**8. GreenBelt:**

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

**9. Public hearing and human health issues:**

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF & CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification



- workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
  - iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF & CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
  - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of

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temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
10. **Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC/ SEIAA/SPCB.
  - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  - iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
  - iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF & CC/ SEIAA/ SPCB.
  - v. The MoEF & CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
  - vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.

**Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):**

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and

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- adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
  5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
  6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

**Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :**

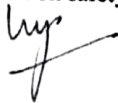
1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

**GENERAL CONDITIONS**

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.



5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt-conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.



15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.



(P.K. Upadhyay)  
Member Secretary,  
SEIAA, Rajasthan

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(21030)/2021-22 Jaipur, Dated:

**Copy to following for information and necessary action:**

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002 (Raj.).
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.



M.S. SEIAA, (Rajasthan)

**Signature Not Verified**

Digitally signed by Sh. P.K.  
Upadhyay  
Member Secretary  
Date: 9/30/2022 5:42:05 PM  
Page 19 of 19

Regional Office Kishangarh



## Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-2501111 Fax :01463-250111



Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2969-2971

Order No 2022-2023/Kishangarh/10720

Date: 24/01/2023

Unit Id : 124,127

M/s M/S. SUN AND SAND PROPCON PRIVATE LIMITED

3, Laxmi Narayan Chamber,, Hari Marg,, Mansinghpura, Tonk Road, Jaipur,  
Rajasthan, JAIPUR

E-Mail : sunandsandpropcon@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Kanakhera, Tehsil-Masuda, District- Ajmer (M.L.No-PLOT NO-84 ).

Ref: (i) Your application dated 20/12/2022  
(ii) Received on 20/12/2022

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S. SUN AND SAND PROPCON PRIVATE LIMITED**, a Mine of **Minor Mineral** having **M.L.No-PLOT NO-84** in an area measuring **4.1260 Hectares** at/near Village-Kanakhera, Tehsil-Masuda, District-Ajmer.
- 2 That this consent is valid for a period from **20/12/2022** to **30/11/2027**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

| Mineral                   | Permitted Mining Capacity |
|---------------------------|---------------------------|
| 1 QUARTZ & FELDSPAR (ROM) | 172875.0000 TPA           |

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.

Signature valid

Digitally signed by Deepak Tanwar  
Date: 2023.01.24 13:39 IST  
Reason: Self signed  
Location:





Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2969-2971

Order No 2022-2023/Kishangarh/10720

Date: 24/01/2023

Unit Id : 124,127

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 a. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- b. No trade effluent shall be discharged inside/outside Mine premises.
- c. That lessee shall comply the conditions as mentioned in the Environmental Clearance issued by State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 30/09/2022 and submit evidence based compliance report every six monthly.
- d. That this Consent is valid subjected to the validity of Mining Lease/Mining Plan/Eco-Friendly/Environment Clearance, if applicable. In case of not renewal of Mining Lease/Mining Plan this consent shall be treated as revoked automatically.
- 8 a. That you have submitted an amount of Rs. 37000/-(25000+12000) as fee (EC+CTE) which is adequate for Consent to Establish for five years as per notification dated 26.05.2016.
- b. That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that.
- c. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.
- d. That the project proponent shall ensure that no natural water course and/ or water resources shall be obstructed due to any mining operations.
- 9 That your submitted mining lease is valid up to 01.12.2072.

Signature valid

Digitally signed by Deepak Tanwar  
Date: 2023.01.24 13:39 IST  
Reason: Self signed  
Location:





Regional Office Kishangarh

## Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2969-2971

Order No 2022-2023/Kishangarh/10720

Unit Id : 124,127

Date: 24/01/2023

- 10 a. That this consent is being issued in accordance with the EC certificate of State Level Environment Impact Assessment Authority, Rajasthan, letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2(21030)2021-2022 dated 30.09.2022. b. That the mine shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in a vernacular language that the project has been accorded environmental clearance and copy of clearance letters are available with SEIAA , District Jaipur and Rajasthan state Pollution Control Board. The advertisement shall be made with in 7 days from issuance of this consent and a copy shall be forwarded to SEIAA , District Jaipur and Regional Office, Rajasthan state Pollution Control Board. c. That the overburden generated shall be stacked at earmarked dump site(s) only & it should not be kept active for long period of time. The maximum height of the already existing waste dumps shall not exceed 5 meters and it will be protected by walls of rubble stones (Retaining Wall) on the downstream side to prevent the flow of fine particles. d. That the void left unfilled in the abandoned mine area shall be converted into water body. The higher benches of excavated void/ mining pit shall be terraced and plantation. Peripheral fencing shall be carried out all along the excavated area.
- 11 a. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies.
- b. Dimension of the retaining wall at the toe of the temporary OB dump (s) and OB benches within the mine to check run-off and siltation should be based on the rainfall data.
- c. That Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points during handling of the ore. Extensive water sprinkling shall be carried out on roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.

Signature valid

Digitally signed by Deepak Tanwar  
 Date: 2023.01.24 13:39 IST  
 Reason: Self signed  
 Location:





Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2969-2971

Order No 2022-2023/Kishangarh/10720

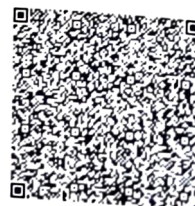
Date: 24/01/2023

Unit Id : 124,127

- 12 a. That the project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- b. The Vehicular emission shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operation and in transportation of mineral. The vehicles carrying the mineral shall be covered with a tarpaulin and shall not be overloaded.
- c. That the lessee shall develop plantation in at least 33% of total land use for mining and allied activities as given in Approved Mining Plan and shall maintain the same at all the time to maintain ambient air quality around the mine.
- 13 That this consent to establish is being issued for Quartz & Feldspar Mineral Production Capacity 172875 TPA (ROM) {Seleable Quartz- 96810 TPA, Seleable Feldspar- 41490 TPA and Waste- 34575 TPA}.
- 14 "That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises."
- 15 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 17 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature valid

Digitally signed by Deepak Tanwar  
Date: 2023.01.24 11:13:39 IST  
Reason: Self signed  
Location:



Regional Office Kishangarh



## Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2969-2971

Order No 2022-2023/Kishangarh/10720

Unit Id : 124,127

Date: 24/01/2023

19 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A) Copy To:-

- 1 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Beawar, District Ajmer
- 2 Master File .

Regional Officer

Signature valid

Digitally signed by Deepak Tanwar  
Date: 2023.01.24 13:39 IST  
Reason: Self signed  
Location:





## Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111



Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2972-2974

Order No 2022-2023/Kishangarh/10731

Unit Id : 124,127

Date: 24/01/2023

**M/s M/S. SUN AND SAND PROPCON PRIVATE LIMITED**3, Laxmi Narayan Chamber,, Hari Marg,, Mansinghpura, Tonk Road, Jaipur,  
Rajasthan, JAIPUR**E-Mail : sunandsandpropcon@gmail.com**Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Kanakhera, Tehsil-Masuda, District- Ajmer (M.L.No-PLOT NO-84 ).Ref: (i) Your application dated 20/12/2022  
(ii) Received on 20/12/2022

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S. SUN AND SAND PROPCON PRIVATE LIMITED**, a Mine of **Minor Mineral** having **M.L.No-PLOT NO-84** in an **area measuring 4.1260 Hectares** at/near Village-Kanakhera, Tehsil-Masuda, District-Ajmer.
- 2 That this consent is valid for a period from **20/12/2022** to **30/11/2027**
- 3 That this consent is valid for following mining activities :-

| Mineral                   | Permitted Mining Capacity |
|---------------------------|---------------------------|
| 1 QUARTZ & FELDSPAR (ROM) | 172875.0000 TPA           |

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

**Signature valid**Digitally signed by Deepak Tanwar  
Date: 2023.01.24 12:23:31 IST  
Reason: Self signed  
Location:



47 Regional Office Kishangarh

Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2972-2974

Order No 2022-2023/Kishangarh/10731

Date: 24/01/2023

Unit Id : 124,127

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 a. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- b. No trade effluent shall be discharged inside/outside Mine premises.
- c. That lessee shall comply the conditions as mentioned in the Environmental Clearance issued by State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 30/09/2022 and submit evidence based compliance report every six monthly.
- d. That this Consent is valid subjected to the validity of Mining Lease/Mining Plan/Eco-Friendly/Environment Clearance, if applicable. In case of not renewal of Mining Lease/Mining Plan this consent shall be treated as revoked automatically.
- 7 a. That you have submitted an amount of Rs. 33000/- as fee (CTO) which is adequate for Consent to Operate for five years as per notification dated 26.05.2016.
- b. That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that.
- c. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.
- d. That the project proponent shall ensure that no natural water course and/ or water resources shall be obstructed due to any mining operations.
- 8 That your submitted mining lease is valid up to 01.12.2072.

Signature valid

Digitally signed by Deepak Tanwar  
Date: 2023.01.24 11:23:31 IST  
Reason: Self signed  
Location:





## Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2972-2974

Order No 2022-2023/Kishangarh/10731

Unit Id : 124,127

Date: 24/01/2023

- 9 a. That this consent is being issued in accordance with the EC certificate of State Level Environment Impact Assessment Authority, Rajasthan, letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2(21030)2021-2022 dated 30.09.2022. b. That the mine shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in a vernacular language that the project has been accorded environmental clearance and copy of clearance letters are available with SEIAA , District Jaipur and Rajasthan state Pollution Control Board. The advertisement shall be made with in 7 days from issuance of this consent and a copy shall be forwarded to SEIAA , District Jaipur and Regional Office, Rajasthan state Pollution Control Board. c. That the overburden generated shall be stacked at earmarked dump site(s) only & it should not be kept active for long period of time. The maximum height of the already existing waste dumps shall not exceed 5 meters and it will be protected by walls of rubble stones (Retaining Wall) on the downstream side to prevent the flow of fine particles. d. That the void left unfilled in the abandoned mine area shall be converted into water body. The higher benches of excavated void/ mining pit shall be terraced and plantation. Peripheral fencing shall be carried out all along the excavated area.
- 10 That the mine shall apply for renewal of consent to operate in prescribed application form with requisite fee before 120 days from expiry of this consent.
- 11 a. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies.
- b. Dimension of the retaining wall at the toe of the temporary OB dump (s) and OB benches within the mine to check run-off and siltation should be based on the rainfall data.
- c. That Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points during handling of the ore. Extensive water sprinkling shall be carried out on roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.

Signature valid

Digitally signed by Deepak Tanwar  
 Date: 2023.01.24 11:23:31 IST  
 Reason: Self Attested  
 Location:





## Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2972-2974

Order No 2022-2023/Kishangarh/10731

Date: 24/01/2023

Unit Id : 124,127

- 12 a. That the project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- b. The Vehicular emission shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operation and in transportation of mineral. The vehicles carrying the mineral shall be covered with a tarpaulin and shall not be overloaded.
- c. That the lessee shall develop plantation in at least 33% of total land use for mining and allied activities as given in Approved Mining Plan and shall maintain the same at all the time to maintain ambient air quality around the mine.
- 13 That this consent to Operate is being issued for Quartz & Feldspar Mineral Production Capacity 172875 TPA (ROM) {Seleable Quartz- 96810 TPA, Seleable Feldspar- 41490 TPA and Waste- 34575 TPA}.
- 14 "That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises."
- 15 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature valid

Digitally signed by Deepak Tanwar  
 Date: 2023.01.24 12:23:31 IST  
 Reason: Self signed  
 Location:





## Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No F(Mines)/Ajmer(Masuda)/1199(1)/2022-2023/2972-2974

Order No 2022-2023/Kishangarh/10731

Unit Id : 124,127

Date: 24/01/2023

- 19 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A) Copy To:-

- 1 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Beawar, District Ajmer
- 2 Master File .

Regional Officer

Signature valid

Digitally signed by Deepak Tanwar  
Date: 2023.01.24 11:23:31 IST  
Reason: Self signed  
Location:


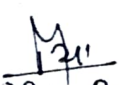




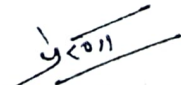
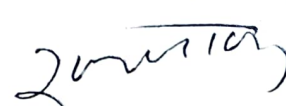






आज दिनांक 18.12.2024 को श्रीमान जिला दफतार महोदय  
द्वारा के पत्र क्रमांक/कब/एफ.8/समान्य/2024/2348 दिनांक 17.12.2024  
की अनुपालना में श्रीमान तहसीलदार मसूदा, राजस्थान राज्य प्ररक्षण नियंत्रण मण्डल  
के प्रतिनिधि, स्वयंज अभियन्ता व्यावर, श्री.क.किरीण्ड पीपलाज व पटवारी हल्का  
कानाखेड़ा के साथ मूल आवेदन सेवका 250/2024 (C2), डिगिब्रज सिंह-वैहान बनाम  
राजस्थान राज्य व अन्य में पारित माननीय राष्ट्रीय हरित अधिकरण, भोपाल के आदेश  
दिनांक 26.11.2024 के संबंध में राजस्व एम कानाखेड़ा के खनन प्लान सेवका 84,  
85 के मौके पर उपस्थित हुए।

मौके पर खनन पट्टा सेवका 84 के मुटाम C एवं E की जांच की  
गई। यह पाया गया कि ख.सं. 3621/3569 में मुटाम C एवं E के लगते हुए  
एक एक नालेनुमा संरचना है जिसे जर्मि जलिका का पानी कुण्डितलाब तक  
पहुंचता है। उक्त नालेनुमा संरचना राजस्व रिकार्ड में दर्ज नहीं है। खनन पट्टा  
सेवका 84 के मुटाम E की दूरी ख.सं. 471 डिगिब्रज के नैऋत्य ओर से जर्मि  
जरीब नापी गई जो कि 5 जरीब 2 गज (104मी.) पाई गई।

मौके पर ख.सं. 3568/3470 डिगिब्रज जैपुर रास्ता की जांच की गई जिसे  
उपरोक्त यह पाया गया कि उक्त रास्ता खनन पट्टा सेवका 84 के पिलर A के  
भीतर लीज खनन क्षेत्र के अन्दर से चला है। जबकि राजस्व रिकार्ड अनुसार उक्त  
रास्ता खनन लीज 84 के पिलर A के बाहर दर्ज है। मौके पर रास्ता चालू होकर  
किसी प्रकार से कवरड नहीं है।

मौके पर मौका पर्वा तैयार करे उपस्थित के हल्लार कराये।

|   |   |   |   |
|---|---|---|---|
|  |  |  |  |
| पटवारी<br>पीपलाज  | श्री. क. कि.<br>पीपलाज  | तहसीलदार<br>मसूदा   | S. D. M.<br>मसूदा   |
|  |  |   |  |
| अनिल कुमार<br>एम.ए.   | अ.प.अ., रा.प्र.मि.म.<br>किरीण्ड   | ज.प.सिं.<br>Jaiapur   | ज.प.सिं.<br>Jaiapur   |
|  |  |    |   |
| सुरेन्द्रसिंह चौहान<br>सरपंच<br>ग्राम पंचायत कानाखेड़ा<br>पं.स. मसूदा, जि.-व्यावर   | M. P. Singh   | ज.प.सिं.<br>ज.प.सिं.  | ज.प.सिं.<br>ज.प.सिं.  |

आज दिनांक 19.07.2024 को श्रीमान लक्ष्मीलाल महोदय  
मसूदा के निर्देशों की पालना में गरीब राजस्व टीम के साथ राजस्व  
गण कार्यालय में आवंटित खनन लीज पर्या संख्या 84 व 85 दिनांक  
1.12.2022 के संबंध में दर्ज शिकायती पत्र की तथ्यात्मक जांच रिपोर्ट  
होने मौके पर पहुंचे।

खनन लीज पर्या संख्या 84 की तथ्यात्मक जांच रिपोर्ट विदुवाए

1. मौके पर लीज के दक्षिण-पश्चिम भाग से लगती हुई पानी की  
झाव है जिसका पानी कुण्डिया तालाब में पहुंचता है।
2. खनन से झाव आवृत्त होती है तो तालाब में पानी की झाव  
आवृत्त होगी।
3. कुण्डिया से भागबंदी का बगीचा (SC) जाने वाला रास्ता है जो  
मौके पर लीज में से होकर निकल रहा है।
4. लीज से लगती हुई कोई भी भूमि नहीं है।
5. लीज आवंटन से मजरा कुण्डिया के भूखंडों के लिए चराने की  
भूमि कम है। हुई है।
6. लीज क्षेत्र छोटे व बड़े 60-70 हेक्ताग्राफेट (नीम, खेती, पत्थर)  
स्थित है।
7. श्रीमान से संबंधित है।
8. श्रीमान से संबंधित है तथा 277/06 लीज पर्या संख्या 84 से  
लगती हुई है।

खनन लीज पर्या संख्या 85 की तथ्यात्मक जांच रिपोर्ट विदुवाए

1. मौके पर लीज के उत्तरी-पूर्वी भाग से काराखेडा से कुण्डिया  
तालाब में जाने वाले नाले में लीज क्षेत्र की तरफ से जाना वाला  
छोटे व वास्तविक भूमि से जाने वाला पानी आवृत्त होगा।
2. खनन से झाव आवृत्त होती है तो तालाब में पानी की झाव  
आवृत्त होगी।
3. कुण्डिया से काराखेडा जाने वाला रास्ता है जो मौके पर लीज  
में से होकर निकल रहा है।
4. लीज से लगती हुई भी भूमि स्थित है।

5. लीज आवंटन से मजरा कुण्डिया व कानाखेडा के मेशिनो के बराने की भूमि कम हुई है।
6. लीज क्षेत्र के छोटे व बड़े 50 हाथों का लक्ष्य लगे हुए है।
7. शीमान से संबंधित है।
8. शीमान से संबंधित है।

मौके पर मौका फर्क कर उपरीक्षण को पक्का हुआ करवाया

निवेदन  
मसूदा  
मसूदा

परवाली  
कानाखेडा

परवाली  
जवा II

परवाली  
खवा I

परवाली  
परवाली

सुरेन्द्रसिंह चौहान  
सरपंच  
ग्राम पंचायत कानाखेडा  
पं.स. मसूदा, जि.-ब्यावर

लेटर-21 क/व/17  
Chauhan

**F. No. L-11011/175/2018-IA-II (M)**  
 Government of India  
 Ministry of Environment, Forest & Climate Change  
 Impact Assessment Division

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3<sup>rd</sup> Floor, Vayu Wing,  
 Indira Paryavaran Bhawan,  
 Jorbagh Road, Aliganj,  
 New Delhi-110 003  
 Email: [rb.lal@nic.in](mailto:rb.lal@nic.in)  
 Phone/Fax: 011-24695362

**Dated: 12<sup>th</sup> December 2018**

**Office Memorandum**

**Sub: Order dated 04<sup>th</sup> September, 2018 & 13<sup>th</sup> September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2016 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively- regarding.**

This is with reference to the recent orders of the Hon'ble NGT dated 04<sup>th</sup> September, 2018 in the matter titled *Sudarsan Das Vs State of West Bengal & Ors* & and order dated 13<sup>th</sup> September, 2018 in the matter *Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.* Copies of the orders are enclosed herewith for ready reference.

2. The Hon'ble NGT *vide* order dated 13<sup>th</sup> September, 2018 in O.A. No. 186 of 2016 (*Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr*) has inter-alia directed as follows:-

*"(i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 5 to 25 ha falling member Category B-2 at par with Category B-1 by SEAC/ SIEAA as well as for cluster situation wherever it is not provided;*

*(ii) Form-1M be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SEIAA instead of DEAC/DEIAA;*

*(iii) if a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance;*

*(iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;*

(v) revise the procedure to also incorporate procedure with respect to annual rate of replenishment and timeframe for replenishment after mining closure in an area;

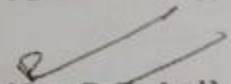
(vi) the MoEF&CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net Present Value of Ecological Services forgone because of illegal or unscientific mining."

3. In view of the above, the undersigned is directed to forward the copy of the aforementioned order for necessary compliance and inform the Ministry about the action taken.

4. This issues with the approval of the Competent Authority.

Yours faithfully,

**Encl:** As above

  
(Dr. R.B. Lal)  
Scientist 'E'

To,

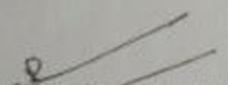
1. The Chief Secretary, 1<sup>st</sup> Block, 1<sup>st</sup> Floor A.P Secretariat Office, Andhra Pradesh, Velagapudi - 522503
2. The Chief Secretary, Government of Arunachal Pradesh, Civil Secretariat, Itanagar - 791111
3. The Chief Secretary, Government of Assam, Block-C, 3<sup>rd</sup> Floor, Assam Sachivalaya, Guwahati-781006
4. The Chief Secretary, Government of Bihar, Main Secretariat Building, Patna-800015
5. The Chief Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Naya Raipur-492002
6. The Chief Secretary, Government of Gujarat, Block No.1, 5th Floor, Sardar Bhawan, Sachivalaya, Gandhinagar-382010
7. The Chief Secretary, Government of Goa, Secretariat, Porvrom, Bardez, Goa - 403521
8. The Chief Secretary, 4th Floor, Haryana Civil Secretariat Sector-I, Chandigarh - 160019
9. The Chief Secretary, Government of Himachal Pradesh Secretariat, Shimla - 171002
10. The Chief Secretary, R. No. 2/7, 2nd, Floor Main Building Civil Secretariat, Jammu - 180001 R. No. 307, 3rd Floor Civil Secretariat, Srinagar - 190001
11. The Chief Secretary, Government of Jharkhand 1st Floor, Project Building, Dhurwa, Ranchi-834004
12. The Chief Secretary, Govt of Karnataka, Room No.321, Vidhana Soudha, Bengaluru- 560 001
13. The Chief Secretary, Government of Kerala Secretariat, Thiruvananthapuram - 695001
14. The Chief Secretary, Government of Madhya Pradesh MP Mantralaya, Vallabh Bhavan Bhopal - 462004

15. The Chief Secretary, Government of Maharashtra CS Office Main Building, Mantralaya 6th Floor, Madame Cama Road, Mumbai - 400032
16. The Chief Secretary, Government of Manipur South Block, Old Secretariat Imphal-795001
17. The Chief Secretary, Government of Meghalaya Main Secretariat Building Rilang Building, Room No. 321 Meghalaya Secretariat, Shillong - 793001
18. The Chief Secretary, Government of Mizoram New Secretariat Complex, Aizwal - 796001
19. The Chief Secretary, Government of Nagaland Civil Secretariat, Kohima-797004
20. The Chief Secretary, Government of Odisha General Administration Department, Odisha Secretariat, Bhubaneswar - 751001
21. The Chief Secretary, Government of Punjab, Chandigarh - 160001
22. The Chief Secretary, Government of Rajasthan Secretariat, Jaipur - 302005
23. The Chief Secretary, Government of Sikkim New Secretariat, Gangtok - 737101
24. The Chief Secretary, Government of Tamil Nadu Secretariat, Chennai - 600009
25. The Chief Secretary, Government of Telangana Block C, 3rd Floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
26. The Chief Secretary, Government of Uttar Pradesh 1st Floor, Room No. 110 LalbahadurSastri Bhawan Uttar Pradesh Secretariat, Lucknow - 226 001
27. The Chief Secretary, Government of Tripura New Secretariat Complex, Secretariat-799010, Agartala West Tripura
28. The Chief Secretary, Government of Uttarakhand 4 Subhash Road, Uttarakhand Secretariat, Dehradun - 248001
29. The Chief Secretary, Government of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road, MandiritalaShibpur, Howrah - 711102
30. The Chief Secretary, Andaman and Nicobar Administration Secretariat, Port Blair - 744101
31. The Chief Secretary, Secretariat, Moti, Silvassa, Daman - 396220
32. The Chief Secretary, Secretariat, Moti, Daman - 396 220
33. The Chief Secretary, Raj Bhawan, Chandigarh-160019
34. The Chief Secretary, Lakshadweep, Kavaratti - 682555
35. The Chief Secretary, Chief Secretariat, Goubert Avenue, Puducherry - 605001
36. The Chief Secretary, Delhi Secretariat, Ip Estate, Delhi - 110002, Near Indra Gandhi Indoor Stadium

**Copy to:**

1. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SZ), Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore-560034
2. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Area Colony, Link Road-3, Ravishankar Nagar, Bhopal-462016
3. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (EZ), A/3, Chandersekharpur, Bhubaneshwar-751023

4. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SEZ), 1<sup>st</sup> and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34
5. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh-160030
6. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NCZ), Pearson Road, P.P. New Forest, Forest Research Institute (FRI) Campus Dehradun-248006
7. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (CZ), Kendriya Bhawan, 5<sup>th</sup> Floor Sector "H", Aliganj, Lucknow-226020
8. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur-440001
9. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony Ranchi-834002
10. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NEZ) Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong, Meghalaya-793021

  
(Dr. R.B. Lal)  
Scientist 'E'

0/00



Sign board at Mine Site



Active Mining Pit



**Waterway outside the lease pillar 'C'&'E'**



**Committee members in conversation with villagers**



**Water way outside lease pillar**



**Distance measurement from pillar 'E' to the water body by means of Jareb**



**Temporary pathway within lease area**



Rishabh Kumar &lt;rishabhkumar3005@gmail.com&gt;

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**Joint Committee Report in OA 250/2024**

1 message

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**Rishabh Kumar** <rishabhkumar3005@gmail.com>  
To: Sourabh Balwani <sourabhbawani09@gmail.com>

Wed, Feb 5, 2025 at 11:40 AM

Hello Sir,

Please find attached the copy of the Joint Committee Report filed in the matter of **Digvijay Singh Chouhan v. State of Rajasthan & Ors.** (OA No. 250/2024). This mail is being sent on behalf of the Standing Counsel for the State of Rajasthan ( Adv. Shoeb Hasan Khan). This mail may be treated as proof of service.

Regards

Rishabh Kumar

Advocate

**Joint Committee Report in OA 250-2024.pdf**

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